

LOK SABHA DEBATES

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LOK SABHA

Thursday, August 31, 1978/Bhadra
9, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY SPEAKER in the Chair]

RE. ADVANCE PUBLICITY GIVEN IN THE PRESS TO NOTICES GIVEN BY MEMBERS

MR. DEPUTY-SPEAKER: It has been brought to my notice that advance publicity is being given in the press to various notices given by Members for raising matters in the House.

I may inform the Members that giving of advance publicity to notices for raising matters in the House is in contravention of the provisions of Rules 33A of the Rules of Procedure and Conduct of Business in Lok Sabha, which reads as follows:—

"A notice shall not be given publicity by any Member or other person until it has been admitted by the Speaker and circulated to Members:

Provided that a notice of a question shall not be given any publicity until the day on which the question is answered in the House."

I seek co-operation of Members and the press in the observance of the provisions of this Rule.

11.02 hrs.

PAPERS LAID ON THE TABLE

OIL INDUSTRY DEVELOPMENT BOARD EMPLOYERS' (GENERAL CONDITIONS OF SERVICE) RULES, 1978

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy of the Oil Industry Development Board Employers' (General Conditions of Service) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated the 26th August, 1978, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

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(Hindi and English versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated the 26th August, 1978, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

[Placed in library. See No. LT—2737/78]

ANNUAL REPORTS OF KERALA FOREST DEVELOPMENT CORPORATION, KOTTAYAM AND BIHAR STATE FOREST DEVELOPMENT CORPORATION, PATNA FOR THE YEAR ENDED 30TH JUNE, 1977 AND 1976-77, TWO STATEMENTS AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table:

(1) A copy each of the following papers under section 619A of the Companies Act, 1956:—

(i) Annual Report of the Kerala Forest Development Corporation Limited, Kottayam, for the year ended 30th June, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the Bihar State Forest Development Corporation Limited, Patna, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing (a) reasons for delay in laying the reports mentioned at (1) above and (b) reasons for not laying simultaneously the Hindi versions of the reports.

[Placed in library. See No. LT—2738/78].

(3) A copy of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 413(E) published in Gazette of India dated the 16th August, 1978, rescinding the Levy Sugar Supply (Control) Order, 1972 published in Notification No. G.S.R. 310(E) dated the 15th June, 1972.